GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA UNSTARRED QUESTION NO.: 2494 (To be answered on the 16th March 2017)

BAGGAGE RULES AT AIRPORTS

2494. SHRI SATAV RAJEEV
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KUNWAR BHARATENDRA

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

(a) the details of baggage rules for air passengers including the number of bags and personal items they can carry;

(b) whether the above rules are not being strictly followed by airlines, if so,

the reasons therefor;

(c) whether airlines have failed to impose one baggage rule and if so, the details thereof and the reasons therefor;

(d) whether the Central Industrial Security Force has asked airlines to strictly

enforce rules restricting the number of bags allowed per person; and

(e) if so, the response of the airlines thereto and the corrective steps taken by the Government in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION नागर विमानन मंत्रातय में राज्य मंत्री

(Shri Jayant Sinha)

(a) to (e): The details of the baggage rule issued by Bureau of Civil Aviation Security (BCAS) AVSEC Circular no. 06/2000, 11/2000 and 34/2000 are attached as Annexure-I Annexure-II and Annexure-III. Further, as per BCAS guidelines, it is responsibility of airline operators to enforce one hand baggage rule in which every passengers can carry one hand baggage and one laptop/ladies bag as cabin baggage.

CIRCULAR 6/2000

SUB: ONE HAND BAGGAGE RULE

It has been observed that instructions regarding carriage of one hand baggage on board the flight are not strictly adhered to. The issue was also discussed in the 47th meeting of the Standing Facilitation Committee held at Calcutta Airport on 15.01.2000. In order to ensure that 'ONE HAND BAGGAGE RULE' on board the flights operating from the airports in India the following directions are issued: -

- (i) No passenger shall be permitted to carry more than one-piece offhand baggage limited to 115 Cms. Dimensions (total length, breadth and height). This will be exclusive of the following items: -
 - (a) Lady's hand bag;
 - (b) An overcoat or wrap;
 - (c) A rug or a blanket;
 - (d) A camera or a pair of binoculars;
 - (e) Reasonable amount of reading material for the flight;
 - (f) Umbrella or walking stick;
 - (g) Infant's feed for consumption during the flight ad infant's carrying basket provided an infant is carried;
 - (h) Collapsible wheel chair and / or pair of crutches or braces for passenger's use if dependent on these; and
 - (i) A gift item purchased from duty free shop.
- (ii) Further, as and when security situation warrants in any other stations, the size of hand baggage keeping in view the threat perception shall be reduced by this Bureau.
- (iii) Items mentioned above shall be subjected to prescribed security checks.
- (iv) Instructions on the subject pertaining to airports in J & K sector issued vide letter No CAS-7 (I)/89-Div-I dated 10.10.1990 will remain in force.

(VEERANNA AIVALLI)
COMMISSIONER OF SECURITY (CA)

NO.CAS-26(5)/94-DIV-I Duted: 24.02.2000

CIRCULAR 11/2000

SUB: CARRIAGE OF HAND BAGGAGE BY PASSENGER

In continuation to this Bureau circular No 06 / 2000 dated 24.02.2000 regarding carriage of additional items along with hand baggage by a passenger on board the aircraft, passenger on board a civil flight.

(VEERANNA AIVELLI) Commissioner of Security (CA)

NO.CAS-26 (5) / 1994/DIV-1 Dated: 11.05.2000

CIRCULAR 34 / 2000

SUB: CARRIAGE OF REASONABLE READING MATERIAL

Please refer to this Bureau Circular No. 6 / 2000 dated 24.02.2000 regarding carriage of additional items besides prescribed size of one hand baggage.

2. It has been brought to the notice of this Bureau that passengers insist on carrying a great number of files and other books, magazines etc. on the plea that these constitute "reading material for the flight". In certain cases, they insisted on carrying a bag containing "reasonable reading material". When this was objected by the Airport Security Staff, the concerned passengers have expressed their annoyance. It has therefore been decided that the following items which could be conveniently carried in hand in open condition will constitute the "reasonable amount of reading material".

(R.K.Singh)
ADDL.COMMISSIONER OF SECURITY (CA)
for Commissioner of Security (CA)

NO.CAS-7(1)/97-DIV-I Dated: 19.10.2000